

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1080  
ANSWERED ON:04.03.2013  
CLEARANCE TO IPWTC  
Kalmadi Shri Suresh

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether after expiry of the clearance given under Coastal Regulation Zone Notification, 1991 for Inland Passenger Water Transport Corporation (IPWTC), the corporation has submitted a fresh proposal for environment clearance as well as clearance under the Coastal Regulation Zone Notification, 2011;
- (b) if so, the details thereof;
- (c) whether clearance in terms of environmental impact assessment/environment management have been accorded to IPWTC;
- (d) if so, the details in the regard;
- (e) if not, the reasons thereof; and
- (f) the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b) Maharashtra State Road Development Corporation (MSRDC) submitted a fresh proposal in August, 2012 for development of Passenger Water Transport Project along West Coast of Mumbai since the validity of the earlier clearance expired in the year 2011. Terms of Reference for carrying out EIA study were granted as required under EIA Notification, 2006.
- (c) to (f) MSRDC subsequently submitted final EIA report along with Public Hearing proceedings for the project. The proposal was examined by the Expert Appraisal Committee in its meeting held in January, 2013 and recommended the project for grant of environmental and CRZ clearance.